

ITEM NO.13

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No. 406/2013

IN RE-INHUMAN CONDITIONS IN 1382 PRISONS

VERSUS

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Respondent(s)

(With appln. (s) for exemption from filing O.T.)

Date :08/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) By Post

For Respondent(s) Mr.Anip Sachthey, Adv.
West Bengal Mr. Mohit Paul, Adv.

Mr. Ashok Panigrahi, Adv.

Nagaland Ms. K Enatoli Sema, Adv.
Mr. Amit Kumar Singh, Adv.
Mr. Balaji Srinivasan, Adv.

Mr. D. Mahesh Babu, Adv.

Assam Mr. Gopal Singh, Adv.
Mr. Rituraj Biswas, Adv.

Haryana Ms. Nupur Choudhary, Adv.
Ms. Vivekta Singh, Adv.
Mr. Tarjit Singh Chikkara, Adv.
Mr. Kamal Mohan Gupta, Adv.

Mr. Rudreshwar Singh, Adv.
Mr. Samir Ali Khan, Adv.

Jharkhand Mr. Tapesk Kumar Singh, Adv.
Mr. Mohd. Waquas, Adv.

M/s Corporate Law Group, Adv.

Andaman & Nicobar
Admn.

Mr. K.V. Jagdishvaran, Adv.
Ms. G. Indira, Adv.

U.P.

Ms. Pragati Neekhara, Adv.
Mr. Utkarsh Sharma, Adv.

Uttarakhand

Mr. Ashutosh Kr. Sharma, Adv.
Ms. Rachana Srivastava, Adv.
Mr. Utkarsh Sharma, Adv.

HP

Mr. Suryanarayana Singh, Addl. A.G.
Ms. Pragati Neekhara, Adv.

Telangana

Mr. P. Venkat Reddy, Adv.
Mr. Sumanth Nookala, Adv.
for M/s Venkat Palwai Associates, Advs.

MP

Mr. Apoorv Kurup, Adv.
Mr. C.D. Singh, Adv.
Ms. Sakshi Kakkar, Adv.
Mr. Rohit Rathi, Adv.
Mr. V.C. Shukla, Adv.
Mr. Mishra Saurabh, Adv.
Ms. Vanshaja Shukla, Adv.
Mr. Ankit Kr. Lal, Adv.

AP

Mr. Guntur Pramod Kumar, Adv.
Mr. Guntur Prabhakar, Adv.

Meghalaya

Mr. Ranjan Mukherjee, Adv.
Mr. Subhro Sanyal, Adv.

Rajasthan

Mr. S.S. Shamsery, Adv.
Mr. Amit Sharma, Adv.

Karnataka

Mr. V.N. Raghupathy, Adv.

Puduchery

Mr. V.G. Pragasam, Adv.
Mr. S.J. Aristotle, Adv.
Mr. Prabu Ramasubramanian, Adv.

Kerala

Mr. M.T. George, Adv.
Ms. Kavita K.T., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Reply affidavit by the State of Kerala be filed in
three weeks' time finally.

List thereafter.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Asstt. Registrar